

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2026**

Subject : Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of Normative Plant Availability Factor (NAPAF) in terms of Regulation 70(A)(a) as read with Regulation 102 (Power to Relax) and Regulation 103 (Power to remove difficulty) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala Gas Based Power Station.

Petitioner : NEEPCO

Respondent(s) : APDCL and 8 Ors.

Date of hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO  
Ms. Shirin Gupta, Advocate, NEEPCO  
Ms. Kaavya Madaan, Advocate, NEEPCO  
Shri Abhijeet Mazumdar, Advocate, NEEPCO

**Record of Proceedings**

The matter was called out for hearing through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation of the Normative Annual Plant Availability Factor (NAPAF) in respect of the Agartala Gas Based Power Station. She further submitted that no replies had been received from any of the beneficiaries, and sought permission to resubmit the additional information sought by the Commission vide Record of Proceedings (ROP) dated 6.5.2026.

3. None appeared for the Respondents, despite notice.

4. The Commission, after hearing the learned counsel for the Petitioner, permitted the Petitioner to file the additional information on or before **3.8.2026**, after serving a copy on the Respondents. The Respondents are permitted to file their replies, on or before **24.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **10.9.2026**.



5. The Petition shall be listed for hearing on **17.9.2026**.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Joint Chief (Law)**